

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 167 of 2020

In the matter of:

Niklesh Tirathdas Nihalani

....Appellant

Vs.

**Shah Poddar Nihlani Organisers Pvt.
Ltd. & Ors.**

...Respondents

Present

For Appellant: Mr. Dhiren R Dave, PCS.

For Respondents: Mr. Jigarkumar Gandhi (CS), For R-1.

ORDER
(Virtual Mode)

07.12.2020: Mr. Dhiren R Dave, Practising Company Secretary is required to file an 'Affidavit' through Appellant to the effect that the 'Notices' to Respondent No. 3 and Respondent No. 5 were not delivered and received back were sent to the addresses mentioned in the MCA Record. In this regard, ten days time is granted from today to file the same before the Office of the Registry and the Office of the Registry is permitted to receive the same.

List the case on **5th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn